

XVIII

ASSAM ACT XVIII OF 1953  
THE ASSAM MANAGEMENT OF ESTATES  
(EXTENSION TO AUTONOMOUS  
DISTRICT OF GARO HILLS)  
ACT, 1953

(Passed by the Assembly)

**(Received the assent of the Governor on the 2nd June 1953)**

[Published in the *Assam Gazette*, dated the 10th June 1953]

An  
Act

to extend the Assam Management of Estates Act, 1949 to  
the Autonomous district of Garo Hills.

Preamble.

Whereas it is expedient to extend the Assam Management of Estates Act, 1949, to the Autonomous district of Garo Hills.

Assam Act  
XVII of  
1949.

It is hereby enacted as follows:—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Management of Estates (Extension to Autonomous District of Garo Hills) Act, 1953.

(2) It shall extend to the Autonomous district of Garo Hills subject to notification under paragraph 12(1)(a) of the Sixth Schedule to the Constitution by the District Council of that District.

(3) It shall come into force at once.

Extension of  
Assam Act  
XVII of  
1949.

2. All the provisions of the Assam Management of Estates Act, 1949 shall extend to the Autonomous district of Garo Hills.

Assam Act  
XVII of  
1949.

[ Price anna 1 or 1d. ]